



\$~43

* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of decision: 16.10.2025

+ W.P.(CRL) 3418/2025 & CRL.M.A. 31076/2025

MS. PRAVEEN BEGUM & ANR.

....Petitioners

Through: Mr. Abhishek Kumar & Mr. Ashok

Kumar, Advs.

versus

STATE NCT OF DELHI & ORS.

....Respondents

Through: Mr.Sanjay Lao, St. Counsel (Crl.) with

Ms. Priyam Agarwal, Mr.Aryam

Sachdeva.

CORAM:

HON'BLE MR. JUSTICE VIVEK CHAUDHARY HON'BLE MS. JUSTICE SHAIL JAIN

JUDGMENT

W.P.(CRL) 3418/2025

- 1. The present petition has been filed under Article 226 of the Constitution of India read with Section 528 of *Bharatiya Nagarik Suraksha Sanhita*, 2023 seeking issuance of writ in the nature of *Habeas Corpus* directing the respondents to produce the missing daughter of the petitioners, "Ms. M", before this Court.
- 2. Learned Standing Counsel for State appears on advance notice.
- 3. "Ms. M" has been produced by the State in Court.
- 4. We have interacted with "Ms. M", who submits that she is about 27 years of age and studied upto 12th standard. Upon being queried, she submits that she has got married to Mr. "V" and does not want to go back to her parents. Her such statement is taken on record.





- 5. Her parents/petitioners are also present in Court.
- 6. Being major, she is at liberty to stay wherever she wants and, therefore, no further orders are required to be passed.
- 7. The present petition is disposed of in the aforesaid terms.
- 8. All pending applications are also stand disposed of.

VIVEK CHAUDHARY, J

SHAIL JAIN, J

OCTOBER 16, 2025/rs/nc